

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

ORIGINAL APPLICATION NO. 618/87.

Shri Babasaheb Tatyaba Janrao,
C/o. N.V. Vechalekar,
Advocate,
25, Budhwar Peth,
Pune - 411 002.

...Applicant.

V/s

The Union of India,
The General Manager,
Central Railway,
Bombay V.T.,
Bombay - 400 001.

...Respondents.

Coram: Hon'ble Member(A), Shri J.G. Rajadhyaksha.
Hon'ble Member(J), Shri M.B. Mujumdar.

Appearance:

Shri G.D. Chandwani,
Advocate,
for the applicant.

ORAL JUDGMENT

Date: 02.03.1988.

(Per M.B. Mujumdar, Member(J))

Heard Shri Chandwani, the learned advocate for the applicant. The following undisputed facts will show that the application is not only hopelessly time barred but there is no merit in it also.

2. From 25.5.1968 till 6.11.1976 the applicant was appointed as a Casual Labourer by the respondent whenever any vacancy occurred. He was mainly working as a Cook. The last time he was appointed was from 31.10.1976 to 6.11.1976 i.e. only for 6 days. He was not called for any work at any time thereafter. However, he was making representations. Hence on 14.12.1978 he was interviewed for appointment as a Casual Labourer. Thereafter he was asked to appear for medical examination before the Divisional Medical Officer on 2.8.1979. The Divisional Medical Officer examined him and found that he was medically unfit for appointment. Hence he was not given

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